

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 585 of 1998

Allahabad this the 11th day of December, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Madhuban S/o Late Bali Ram, R/o Village Kolia
Uttaraila, P.O. Manjharia, Gorakh Nath Mandir,
District Gorakhpur, Ex-Pump Engineer Driver
Grade-II, Under Senior Sectional-Engineer(Elect-
rical), Northern Railway, Faizabad.

Applicant

By Advocate Shri Anil Kumar

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Lucknow Division,
Northern Railway, Lucknow.

Respondents

By Advocate Shri A.V. Srivastava

O R D E R (Oral)

BY Hon'ble Mr.S.K.I. Naqvi, Member (J)

Shri Madhuban has come up seeking relief
to the effect that the respondents be directed to
re-fix the applicant's pension and pay the arrears
after treating the applicant's service w.e.f. 09.6.61
as temporary staff and be given consequential benefits.

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2. As per applicant's case, the respondents are not counting/regularising the applicant's earlier services since 10.5.1960 and onwards for the purpose of retirement benefits, for which he made several representations to competent authority in respondents establishment but, the same have not been responded and, therefore, he had to approach this Tribunal seeking above reliefs.

3. The O.A. has been contested on behalf of the respondents.

4. Heard the learned counsel for the rival contesting parties and perused the record.

5. Keeping in view the arguments placed from either side and the facts as have come up from the pleadings and the law referred from the side of the applicant, cited as (1994)28 A.T.C.196 C.A.T.Hyderabad O.A.1020/92, decided on 24.2.1994 N. Atchanna Vs. G.M., C.S. Railway, I find in the fitness of circumstances to decide the case with the following directions;

comprehensive
"In case the applicant moves a fresh/re-presentation within 2 months from today, the same be decided by the respondents within 4 months bypassing detailed, reasoned and speaking order with copy to the applicant. No order as to costs."

S.K. [Signature]
Member (J)

/M.M./